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INFORMATION

ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
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No. 11] AMARAVATI, MONDAY, 18th FEBRUARY, 2019.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 18th February, 2019 and the said assent is hereby first published on the 18th February, 2019 in the Andhra Pradesh Gazette for general information :-

ACT No. 11 of 2019.

**AN ACT FURTHER TO AMEND THE ANDHRA PRADESH
ASSIGNED LANDS (PROHIBITION OF TRANSFERS) ACT, 1977.**

Be it enacted by the Legislature of State of Andhra Pradesh in the Seventieth year of Republic of India as follows,-

1. (1) This Act may be called the Andhra Pradesh Assigned Lands (Prohibition of Transfers) (Amendment) Act, 2019.

Short title and
Commencement.

(2) It shall be deemed to have come into force with effect on and from the 29th January, 2019.

2. In the Andhra Pradesh Assigned Lands (Prohibition of Transfers) Act, 1977 (herein after referred to as the principal Act), in section 2, in clause (1), for the words, "lands assigned", the words "lands or house sites assigned" and for the words, "landless poor persons" wherever they occur, the words, "landless or homeless poor persons" shall be substituted.

Amendment of
Section 2.
Act No. 9 of 1977.

3. In the principal Act, in section 3,-

Amendment of
Section 3

(i) after sub-section (2), the following sub-sections shall be inserted, namely:-

“(2A) No assignee shall transfer any assigned house site, and no person shall acquire any assigned house site, either by purchase, gift, lease, mortgage, exchange or otherwise, till completion of the period of 20 years from the date of assignment.

(2B) Where the assigned House site was alienated by the assignee as on the date of commencement of this Act, such house site shall be regularized in favour of the alienee as a one- time measure.

(2C) The eligible family shall be assigned house site only once in life time.”

(ii) in sub-section(3), after the expression “sub-section(2)” the expression “or sub-section(2A)” shall be inserted.

Repeal of
Ordinance
No. 1 of 2019.

4 . The Andhra Pradesh Assigned Lands (Prohibition of Transfers)(Amendment) Ordinance, 2019 is hereby repealed.

R. ARAVIND,
Secretary to Government (I/c),
Legal and Legislative Affairs & Justice,
Law Department.

